

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins) No. 1448 of 2019

In the matter of:

Bank of India & Anr.

...Appellants

Vs.

Coastal Oil Gas Infrastructure Pvt. Ltd.

....Respondent

Present:

**For Appellants: Mr. Vadlamani Seshagiri and Mr. Siddharth Sachar,
Advocates**

For Respondent: Mr. Ramesh Babu Palutla, Advocate.

ORDER
(Through Virtual Mode)

03.09.2020: Heard the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent in full. The Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent are permitted to file short 'Notes of Written Submissions' along with 'Compilation of Judgements' containing not more than three pages within one week from today. Further, the Office of the Registry is directed to receive the 'Notes of Written Submissions' on either side as soon as it is filed, within the time specified.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Ms. Shreesha Merla]
Member (Technical)

sr/nn